

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-04-2024 AT 10:30 AM**

**CP(IB) No.299/7/HDB/2018**  
**IA(IBC) 308, 375 & 376/2024 in CP(IB) No.299/7/HDB/2018**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Punjab National Bank(erstwhile Oriental Bank of Commerce)

**...Financial Creditor**

**AND**

NCS Sugars Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**  
**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA(IBC) 375 /2024**

Learned counsel Mr Y Suryanarayana, for applicant present through Video Conference.

Proof of service not filed. Let a fresh notice be taken to the respondents with costs of Rs.5000/-. Matter adjourned to 15.04.2024.

**IA(IBC) 376/2024**

Learned counsel Mr Y Suryanarayana, for applicant present through Video Conference.

Proof of service not filed. Let a fresh notice be taken to the respondents with costs of Rs.5000/-. Matter adjourned to 15.04.2024.

**IA(IBC) 308/2024**

Steps not taken. For steps, finally, matter adjourned to 15.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**